

12.00 Noon

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Road Transport and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (MAJ. GEN. (RETD.) (Shri B. C. KHANDURI): Sir I lay on the Table, under section 10 of the National Highways Act, 1956, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport & Highways alongwith delay statement:-

- (1) S.O 41(E) dated 28.1.1999 authorising Special Deputy Collector (Public Grievance Redressal Cell) Karur for acquisition of land in Tamil Nadu, U/S 3 of National Highways Act 1956 for construction of Karur Bypass National Highway -7.
- (2) S.O 539(E) dated 2.7.1999 authorising District Revenue Officer, Dharmapuri, Tamil Nadu as competent Authority to acquire land from Km. 33/015 to 94/0 on National Highway-7.
- (3) S.O 748(E) dated 14.8.2000 regarding amendment to Notification S.O. 1285(E) dated 23.12. 1999.
- (4) S.O. 769(E) dated 24.8. 2000 regarding declaration of intention to acquire the land from Km.292/4 to Km. 306/4 for Construction of Karur Bypass on National Highway- 7 in Tamil Nadu.
- (5) S.O 792(E) dated 28.9.1999 regarding amendment to Notification S.O. 41 (E) dated 28.1.1999 regarding land acquisition for Karur Bypass National Highway.
- (6) S.O 1285(E) dated 23.12.1999 regarding acquisition of land for National Highway -7 of Karur Bypass in Tamil Nadu under sub-section (1) of section 3 A of National Highways Act, 1956. [Placed in Library. See No. L.T 3362/01]

Notifications of the Ministry of Personnel Public Grievances and Pensions

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES, MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE (SHRIMATI VASUNDHARA RAJE) : Sir I lay on the Table:-

(i) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification G.S.R. 78(E) dated 8.2.2001 publishing the Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2001, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985. [Placed in Lib. See LT No. 3324/01]

(ii) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification G.S.R. 448(E) dated 18.11.2000 publishing the Indian Forest Service (Pay) Fifth Amendment Rules, 2000, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Lib. See LT No. 3323/01]

Statement showing the action taken by Government on the various assurances, promises and undertakings given during the session shown against each.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI O. RAJAGOPAL): Sir I lay on the Table, the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:

1. Statement No. XL Hundred and Sixty-first Session, 1991[Placed in Library. See No. L.T 3293/01]
2. Statement No. XXXII Hundred and Sixty-fifth Session, 1992 [Placed in Library. See No. L.T 3294/01]